THE PUNJAB SUPPRESSION OF INDECENT ADVERTISEMENTS ACT, 1941.

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THE PUNJAB SUPPRESSION OF INDECENT ADVERTISEMENTS ACT, 1941.

PUNJAB ACT No. VII of 1941.

[Received the assent of His Excellency the Governor on the 3rd April, 1941, and was first published in the Government Gazette (Extraordinary), Punjab, of the 30th April, 1941].

1	2	3	4
Year	 No.	Short title	Whether repealed or otherwise affected by legislation
1941	 VII	The Punjab Suppression of Indecent Advertisements Act, 1941	Amended by the Adaptation of Laws Order, 1950 Amended by Punjab Act XXV of
			Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968

An Act to suppress Indecent Advertisements.

It is hereby enacted as follows:-

1. This Act may be called the Punjab Suppression of Short title.

Indecent Advertisements Act, 1941.

2. For the purposes of this Act any advertisement Interpretation. relating to syphilis, gonorrhoea nervous debility or other complaint or infirmity arising from or relating to sexual intercourse shall be deemed to be printed or written matter of an indecent nature.

3. (1) Whosoever affixes to, inscribes or stencils on Proceedings against any house, building, wall, hoarding, gate, fence, pillar, post, etc., board, tree, or any other thing whatsoever so as to be visi- pictures, or printed ble to a person being in or passing along any street, public highway or foot-path, and whoever affixes to, inscribes or stencils on any public latrine or urinal, or exhibits to public view in the window of any house or shop, any picture or printed or written matter which is of indecent nature, shall, on conviction, be punished with imprisonment of either description for a term which may extend to six months or with fine which may extend to five hundred rupees, or with both such imprisonment and fine.

Government Gazette, 1. For the Statement of Objects and Reasons, see Government Gazette, (Extraordinary), Punjab, 1941, page 56; for Proceedings in Assembly, see Punjab Legislative Assembly Debates, Volume XVII, pages 310-311.

^{2.} For the Statement of Objects and Reasons, see Punjah Government Gazette (Extraordinary), 1964, pages 935-937.

(2) Whenever any printed or written matter of an in decent nature has been displayed in the manner prohibit. decent nature has been displayed by sub-section (1), any person being in possession of building structure or premises to religious ed by sub-section (1), any procession of control of the land, building, structure or premises to which such printed or written matter has been affixed who know ingly allows the same to be continued to be displayed shall on conviction, be punished with imprisonment which may extend to six months or with fine which may extend to five hundred rupees, or with both such imprisonment and fine.

Proceedings against

4. Whoever gives or delivers to any other person any persons sending others to do the such pictures, or printed or written matter mentioned in acts punishable section 3 with the intent that the same, or some one or more thereof, should be affixed, inscribed, stencilled, or exhibited as therein mentioned, shall, on conviction, be punished with imprisonment of either description which may extend to one year or with fine which may extend to one thousand rupees, or with both such imprisonment and fine.

Power to seize, indecent nature.

5. If a District Magistrate, Sub-Divisional Magistrate remove, deface or or [Executive Magistrate of the first class] has reason destroy pictures or to believe that any picture or printed or written matter of printed or written to believe that any picture or printed or written matter of an an indecent nature which has been affixed, inscribed or stencilled as mentioned in section 3, continues to be exhibited to public view after the commencement of this Act, he may by order in writing authorise any police officer to enter, with such assistance as may be required, any place and seize, remove, deface or destroy any such picture or printed or written matter.

Police Officer may arrest on view of offence.

Any police officer may arrest without warrant any person whom he shall find committing any offence against

Saving.

7. Nothing in this Act shall apply to any advertisement published by any municipal corporation or by any municipal, small town or notified area committee or published with the sanction of the ²[Central Government].

^{1.} Substituted for the words "Magistrate of the First Class" by Punjab Act No. 25 of 1964.

Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order,